

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Petition No. DK.51/GT/2012

Date: 22.5.2012

To,  
Executive Director (Electrical),  
SJVN Ltd.  
Sharma Niwas, Below BCS  
New Shimla, 171009  
Shimla (H.P)

Sir,

Subject: Approval of Tariff of Nathpa Jhakri Hydro Electric Station (6x250 MW) for the period from 1.4.2009 to 31.3.2014.

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With reference to the above mentioned petition. I am directed to request you to furnish the following information on affidavit, with an advance copy to the respondents/beneficiaries, latest by 7.6.2012:

(A) Additional capitalization for the year 2009-10:

- (i) Justification for claiming an expenditure of ₹411.28 lakh for acquisition of land, required for building corporate office in Shimla, under Regulation 9 (2) (iv)
- (ii) Complete details of assets, under generating plant & machinery (Main GPM) has to be submitted, including capital spares for ₹4059.02 lakh on account of Runner, Guide Vanes, Moveable seal ring, fixed seal ring, along with the justification for capitalization of these assets under Regulation 9 (2) (iv). Also, details (cost and nomenclature) of spares which were procured since inception including spares supplied with the main GPM, to be submitted.
- (iii) Justification for acquiring Dredging pump for ₹24.84 lakh and dewatering pump for ₹15.92 lakh for dam site under Regulation 9 (2) (iv), after the cutoff date, along with reasons for not acquiring these assets within the cutoff date.
- (iv) Reasons for capitalization of the Gantry Crane for ₹7.68 lakh after the cutoff date under Regulation 9 (2) (iv).
- (v) An expenditure on the Conference Hall for ₹8.17 lakh and electrical control room for ₹14.14 lakh respectively has been claimed. Reasons for delay in execution of these works and capitalization of these assets after the cut off date.



- (vi) Complete details for the claim of additional capitalization for ₹5.67 lakh for additional accommodation of DPS school and ₹3.83 lakh for Satluj Club under Regulation 9 (2) (iv).
- (vii) Explanation for claiming additional capitalization on account of vehicles, data processing equipment- Hardware and Software during 2009-10 and 2010-11, along with the justification for claiming the same in the consecutive years.

(B) Additional capitalization during 2010-11:

- (i) Justification for claiming the registration charges under Regulation 9 (2) (iv) for the land acquired for corporate office in Shimla.
- (ii) Full details (cost and nomenclature) and justification of each asset as regards the capitalization of ₹4331.37 lakh on account of Bye Valve, Automatic back filtration system of MIVs seals system 420 KV, 2000 AMP circuit breakers and insurance spares claimed under Regulation 9 (2)(iv).
- (iii) Reasons for delay in/and capitalization of the following works under Regulation 9 (2) (iv) after the cut off date of the plant:
- (a.) BTRDT work for ₹273.10 lakh (Bhabha Tail Race Diversion).
  - (b.) New CISF Barrack for ₹12.71 lakh.
  - (c.) Acoustic chamber in hard coating work shop for ₹19.79 lakh.
  - (d.) Memorial Park for ₹90.71 lakh.
  - (e.) Hall constructed of canteen for ₹5.70 lakh.
  - (f.) 22 kV substation for ₹38.95 lakh.
- (iv) Details of assets/items being included in the scope of work as regards the claim for additional capitalization of control cabling work at dam site under the head General Illumination for ₹49.60 lakh.

(C) Submit details of actual O&M Expenses for the year 2004-05 to 2007-08 for assessing the percentage of employee cost to be considered for O&M expenses as per Regulation 19 (f) (iv).

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

(B. Sreekumar)  
Deputy Chief (Law)